

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

M.A. 14 of 1998.
M.A. 15 of 1998
(in O.A. 1017 of 1997)

Present : HON'BLE DR. B.C. SARMA, ADMINISTRATIVE MEMBER.
HON'BLE MR. D. PURKAYASTHA, JUDICIAL MEMBER.

SURESH CH. SARDAR & ORS.

VS.

UNION OF INDIA & ORS. (E. Riy)

For applicants : Mr. D.P. Bhattacharya, Counsel.

For respondents : Mr. C. Samadder, Counsel.

Heard on : 16.2.98.

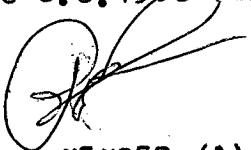
Ordered on : 16.2.98.

O R D E R

B.C. Sarma, AM.

1. Both the M.As are taken up today together for hearing and orders.
2. M.A. 14 of 1998 has been filed by one Sri Seshanta Mitra with the prayer for impleading him in the O.A. 1017 of 1997 as party-applicant. We have heard the submission of Mr. Bhattacharya, 1d. Counsel for the applicant. Since there is no provision for such addition as party-applicant the M.A is dismissed without passing any order as to costs. We, however, give liberty to the applicant to file a separate O.A. if they so likes and if not otherwise barred.
3. M.A. 115 of 1998 has been filed by the applicants in the O.A. praying for Interim Order. Since the 1d. Senior of the 1d. Counsel of the applicants is absent today, the matter is adjourned to 5.5.1998 for hearing and orders.

MEMBER (J)


MEMBER (A)